GOVERNMENT OF INDIA MINISTRY OF RURAL DEVELOPMENT DEPARTMENT OF RURAL DEVELOPMENT

LOK SABHA UNSTARRED QUESTION NO. 2574 ANSWERED ON 05/08/2025

SCHEMES FOR RURAL DEVELOPMENT

2574. Shri BhumareSandipanraoAsaram:

Shri GyaneshwarPatil:

Dr. ShivajiBandappaKalge:

Shri NileshDnyandevLanke:

Smt. DelkarKalabenMohanbhai:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) the measures being taken to ensure transparency and accountability in the implementation of various schemes of the Ministry of Rural Development in the country, State-wise particularly in Maharashtra, Madhya Pradesh and Dadra and Nagar Haveli;
- (b) whether there is any effective mechanism in place for monitoring the said scheme;
- (c) the steps being taken by the Government to further strengthen coordination with the State and Union Territories in the implementation of the said schemes;
- (d) whether the Government proposes to promote private sector participation for development projects in rural areas; and
- (e) if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI KAMLESH PASWAN)

(a) to (c): Ministry of Rural Development (MoRD) is implementing a number of welfare schemes/programmes such as Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS), Pradhan MantriAwaasYojana-Gramin (PMAY-G), Pradhan Mantri Gram SadakYojana (PMGSY), DeendayalAntyodayaYojana - National Rural Livelihoods Mission (DAY-NRLM), DeenDayalUpadhyayaGrameenKaushalyaYojana (DDUGKY), Rural

Self Employment Training Institutes(RSETIs), National Social Assistance Programme(NSAP) and Watershed Development Component of Pradhan MantriKrishiSinchaeeYojana (WDC-PMKSY) for overall development of rural areas of the country including Maharashtra, Madhya Pradesh and Dadra and Nagar Haveli.

Transparency and accountability are the prime focus of the various schemes/ Programmes of the Ministry. The Ministry has adopted robust processes for ensuring the transparency and accountability in the implementation of the scheme across the States/Union Territories. Necessary guidelines/instructions have been issued from time to time to ensure smooth implementation of these schemes/programmes. However, MoRD accords emphasis for targeted implementation of its schemes/projects. The programme wise factors affecting performance are analyzed and tailored actions are taken accordingly. Some of the major strategies in this regard are: -

- i. In order to ensure that the schemes reach closure, the Ministry has evolved a comprehensive multi-level and multi-format system of monitoring and evaluation of the implementation of rural development schemes, including Performance Review Committee Meetings, District Development Coordination and Monitoring Committee ("DISHA") meetings, National Level Monitors (NLMs), Area Officers Schemes, Common Review Mission, Concurrent Evaluation and Impact Assessment Studies. State specific reviews of States/UTs are also undertaken from time to time and action is taken on the basis of their findings.
- ii. The schemes of the Rural Development have been brought upon end-to-end transaction-based MIS, which enables all the stakeholders to monitor status of schemes in a real time basis. The works are photographed with geo-tags and time stamps. All the data of Rural Development schemes are available on public domain.
- iii. In addition to above, the Ministry arranges for sufficient funds for completion of works facilitates forest clearances, coordinates convergence with related Ministries/Agencies for manpower, technical support etc.
- iv. Social Audits are also conducted for some Schemes like Mahatma Gandhi NREGS and PMAY-G. Ombudsman are also appointed for attending to any grievances regarding

- MGNREGA works. In addition, grievance redressal is being given due attention in all schemes of the Rural Development.
- v. States are advised to recruit adequate staff for implementation of the programme. Norms have been laid for staffing. Funds are provided for supporting hiring of manpower and other administrative expenditure. The training and orientation of programme manpower is also arranged from time to time.
- vi. Norms for administrative and technical oversight and audit have been laid down. Mobile application for inspection viz. Area Officer App has been developed. Similar apps have been developed in other areas too and is an ongoing process depending on the requirements. The performance of officials is monitored against them.
- vii. Regular coordination with the State Govt. for preparation of the fund release proposals and documentation is made and timely advice is tendered to them in this regard. In cases of delay, the matter is escalated to higher levels for seeking release of funds.
- viii. Women networks, community based organisations and civil society organisations are mobilised for creating demand from below for proper implementation of the schemes.
 - ix. Under WDC-PMKSY, a geo-spatial portal, SRISHTI developed with the assistance of National Remote Sensing Centre (NRSC), is used for monitoring the progress of the projects. Geo-coded and time-stamped photographs on near real-time basis are uploaded on SRISHTI portal using a mobile application named 'DRISHTI' specifically developed for the purpose. The progress of the funds utilization by the States/UTs is monitored through PFMS portal on regular basis.
- (d) & (e): All the schemes/programmes of MoRD are implemented through the States/ Union Territories. At present the Ministry does not promote private sector participation in rural development projects at central level..
